

has been charged with the task of followup action and to make a further report in due course. India is a member of this group.

Expansion of looms

1592. SHRI KRISHNARAO

NARAYAN DHULAP:

PROF. N. M. KAMBLE:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Central Government have permitted the composite mills to expand their looms capacity; and

(b) if so, on what terms?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) and (b) It has been decided to permit installation of 10,000 additional looms in the cotton textile industry during the Fifth Plan period. Existing composite mills will be allowed additional loomage subject to the party's willingness to undertake export obligation of not less than 30 per cent of the production of the looms in addition to the maintenance of past exports. In the case of Mills coming within the purview of the MRTP Act, the export obligation is not less than 60 per cent.

Proposal to link small savings with local projects

1593. SHRI YOGENDRA SHARMA:

Will the Minister of FINANCE be pleased to state:

(a) whether a proposal to link small savings with local projects was circulated to State Governments by the Central Government to elicit their views on its feasibility; and

(b) if so what are the details in this regard and what is State Governments' reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) A

proposal received from the Government of Karnataka to link small savings with local projects was circulated to some State Governments in June, 1974 for eliciting their views.

(b) All the State Governments from whom replies have been received have expressed themselves against the proposal.

Export of Iron-ore through M.M.T.C.

1594. DR. Z. A. AHMAD:

SHRI BHOLA PRASAD:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government have taken a final decision to canalise all iron-ore exports through Minerals and Metals Trading Corporation;

(b) if so, the steps taken so far in this direction; and

(c) what is the estimated earning Government expect to get from this iron-ore export?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) No, Sir.

(b) and (c) Do not arise.

Service rules for the employees of India Tourism Development Corporation

1595. DR. Z. A. AHMAD:

SHRI JAGJIT SINGH ANAND:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Service Rules for the employees of India Tourism Development Corporation were approved in September, 1973;

(b) whether these Rules have been notified and circulated to the members of the staff; and

(c) if not, the reasons therefor?